

in the country, as a whole, State-wise and bank-wise;

(d) whether Government are considering the measurement of the credit flow to minority communities by public sector banks as percentage of the total credit flow; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI): (a) to (e). The information is being collected and will be laid on the Table of the House to the extent possible.

New Signalling system of Dadar Kalyan Section

714. SHRI S.G. GHOLAP: Will the Minister of Railways be pleased to state the progress made in installation of new Signalling system on Dadar-Kalyan section?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA) Perhaps the reference is to the progress of installation of Auxiliary Warning System (AWS) on the Electric Multiple Units over the suburban sections of Central Railway. The work at a cost of Rs. 4.79 crores, is now in progress on Bombay VT - Kalyan and Harbour branch suburban sections. The work is likely to be completed by 30.6.90.

Extension of Bombay Clearing Scheme to Kalyan Complex

715. SHRI S.G. GHOLAP: Will the Minister of FINANCE be pleased to state:

(a) whether there is a long pending demand to make applicable Bombay Clearing Scheme to the Kalyan Complex including Ullasnagar and Ambarnath area of Maharashtra; and

(b) if so, the time by which that area is likely to be included in Bombay for clearing purposes?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI): (a) and (b). Reserve Bank of India (RBI) has reported that a Committee has been constituted by the President of the Bombay Bankers' Clearing House to examine the feasibility of extension of the jurisdiction of Bombay Bankers' Clearing House.

Video Films in Trains

716. SHRI SHANTARAM NAIK: Will the Minister of RAILWAY be pleased to state:

(a) whether his Ministry have decided to show video films on any of the trains;

(b) whether any expert committee was constituted to examine the issue;

(c) if so, the details thereof; and

(d) the decision taken by Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) Not yet, Sir.

(b) No, Sir.

(c) and (d). Do not arise.

Conversion of Delhi-Ahmedabad Railway Line

717. SHRI VISHNU MODI: Will the Minister of RAILWAY be pleased to state:

(a) whether the State Government of Rajasthan has been pleading with the Railways for early conversion of Delhi-Ahme-

dabad via Jaipur Metre Gauge line into Broad Gauge;

(b) if so, whether this work has been taken in hand; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) No, Sir.

(c) Delhi-Jaipur-Ahmedabad MG line has recently been upgraded to permit maximum speed of 100 KMPH for certain passenger trains. Conversion of this long route into BG will involve very heavy investment and will also adversely affect vital connections between MG network on the northern part of the country with that of the South.

Appointment of "External Committee of Actuaries" by LIC

718. SHRI SAMBAHJIRAO KAKADE: Will the Minister of FINANCE be pleased to state:

(a) whether the Life Insurance Corporation has appointed "External Committee of Actuaries" as suggested/recommended by Morarka Committee in its Report of April, 1969;

(b) if so, the details thereof; and

(c) if not, the reasons for not appointing the Committee?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI): (a) No, Sir.

(b) Does not arise.

(c) The recommendations/suggestions made by the Morarka committee in its Report of April, 1969 regarding appointing of an External Committee of Actuaries to decide the basis of valuation to be adopted for each statutory valuation under Section 26 of the Life Insurance Corporation Act, 1956 were considered by the Board of the Corporation at its meeting held on 29th August, 1969 and found not acceptable. It was not acceptable to the Corporation mainly because there are very limited number of individuals working as actuaries who have some experience of life insurance work and further, practical difficulties were also expected in fixing suitable criteria for the selection of outside actuaries. In the circumstances it was considered neither necessary nor desirable to depart from the existing practice of the Corporation under which the Chief Actuary is responsible for the choice of the basis of valuation who decides the valuation basis after consultation with other LIC's senior officers who are actuaries. Moreover, the Controller of Insurance has full power, by virtue of the provisions of Section 22 of the Insurance Act, 1938 to consider whether the basis adopted in the valuation is valid or not and he can ask the corporation for revaluation, of the basis adopted in a valuation is found faulty.

Opening of Bank Branches

719. SHRI HARISH RAWAT: Will the Minister of FINANCE be pleased to state:

(a) whether a decision has been taken not to open the branches of banks, despite the demand for them, in those areas of the country where road transport facility is not available;

(b) if so, the justification behind such a decision;

(c) if not, whether Government are aware that nationalised banks and regional rural